

CENTRAL ADMINISTRATIVE TRIBUNAL

GULESTAN BLDG. NO. 6, PRESCOT RD., 4th FLOOR.,

MUMBAI - 400 001.

REVIEW PETITION NO.51/96 in
ORIGINAL APPLICATION NO.2/96.

DATED THE 29th DAY OF FEBRUARY, 1996.

CORAM : Hon'ble Shri B.S.Hegde, Member (J).

J.S.SUNDARESAN Applicant

v/s.

Union of India & 4 Others Respondents

X O R D E R X (BY CIRCULATION)

[Per Shri B.S.Hegde, Member (J)]

The applicant has filed this RP seeking review of the judgement dated 4/1/96 in OA No.2/96. The only contention raised in the RP is that the applicant was never allotted any official quarter prior to 3/2/95 and that he was allotted quarter No.107/4 Type IV vide letter No.4912/Y&E/Quarter dt. 3/2/95. He was not allotted any quarter from 94-95, the applicant is entitled to House Rent Allowance for the above period. Accordingly respondents have paid House Rent Allowance to the applicant in accordance with the rules.

However, on perusal of the order of the Tribunal, it is made out the applicant was in occupation of Departmental Officer's Mess, Ordnance Factory, Dehu Road w.e.f. May, 94., onwards. When he is occupying the Departmental Mess, he is

not entitled for any House Rent Allowance, accordingly whatever has been paid by respondents have been recovered from the applicant. Since there is no infirmity in the order passed by respondents, the OA was dispesed of at the admission stage itself.

In the review petition, the applicant has not made out any ^{new} ~~any~~ point for consideration therefore, I do not find any error apparent on the face of the record nor any new facts brought to my notice calling for review of the judgement. In the circumstances, there is no merit in the RP, the same is dismissed by circulation.


(B.S. HEGDE)
MEMBER (J)

abp.